

ITEM NO.51

COURT NO.2

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).35139/2012

(From the judgement and order dated 14/06/2012 in OSA No.9/2005 of The
HIGH COURT OF H.P AT SHIMLA)

GIAN CHAND AND ORS.

Petitioner(s)

VERSUS

M/S YORK EXPORTS LTD. & ANR.

Respondent(s)

(With appln(s) for directions and prayer for interim relief)

Date: 18/11/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI

HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s) Ms. Pragati Neekhara,AOR

For Respondent(s) Ms. Uttara Babbar,AOR

UPON hearing counsel the Court made the following
O R D E R

The case is adjourned.

| (Parveen Kr.Chawla)
| Court Master
|

| | (Phoolan Wati Arora)
| | Court Master
| |

|
|
|